

**LOK SABHA
UNSTARRED QUESTION NO.3516
TO BE ANSWERED ON 16th MARCH 2020**

Complaints Regarding Officials of HPCL

**3516. SHRI ASHOK MAHADEORAO NETE:
SHRI UNMESH BHAIYYASAHEB PATEL:
SHRI HEMANT SRIRAM PATIL:
SHRI DHAIRYASHEEL SAMBHAJIRAO MANE:
DR. SUJAY RADHAKRISHNA VIKHE PATIL:
DR. SHRIKANT EKNATH SHINDE:**

पेट्रोलियम और प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM & NATURAL GAS be pleased state:

- (a) whether the Ministry has come across the cases of corrupt practices and indecent behaviour by officials of Oil PSU like HPCL and if so, the details thereof;
- (b) the details of the complaints received by the Ministry regarding officials of HPCL posted in Maharashtra indulging in corrupt practices with the letter of intent holders who have been allotted petrol pumps;
- (c) the details of the action taken against officials indulging in corrupt practices in the last three years, State/UT-wise particularly in the State of Maharashtra; and
- (d) the steps taken by the Government to remove red tapism and expedite the approval for setting up of petrol pumps once letter of intent is issued?

ANSWER

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में मंत्री (श्री धर्मेन्द्र प्रधान)

**MINISTER IN THE MINISTRY OF PETROLEUM & NATURAL GAS
(SHRI DHARMENDRA PRADHAN)**

- (a) to (c): Details of cases/complaints of corrupt practices by officials of HPCL and action taken against such officials (State/UT-wise including Maharashtra) during the last three years is at **Annexure**.
- (d) Public Sector Oil Marketing Companies have freedom in the selection process of dealers/distributors for retail outlets/LPG distributorships.

Oil Marketing Companies conduct meetings with LOI holders for helping them to understand the process, every State office/territory conduct induction-cum-training programmes for LOI holders on the various steps to set up ROs. After issue of LOI and complying with necessary conditions by the LOI holders, all the requisite processes on the part of OMCs are monitored at the State Office/Head Office levels.

ANNEXURE**DETAILS OF COMPLAINTS/CASES AND ACTION TAKEN AGAINST OFFICIALS
ALLEGEDLY INDULGING IN CORRUPT PRACTICES (STATE/UT-WISE)
PARTICULARLY IN THE STATE OF MAHARASHTRA PERTAINING TO HPCL**

Sl. No.	Year	State	No of officials	Nature of case	Action Taken
1.	2016-17	Gujarat	01	Illegal gratification	2 nd Stage approval accorded for termination of employee
2.		Rajasthan	02	Illegal gratification	Dismissal from service
3.		Jharkhand	02	Diversion of product	<u>Jharkhand</u> In one case, official transferred to non-sensitive position. In another case, major penalty of demotion from Salary Grade 'D' to Salary Grade 'B' imposed.
		Himachal Pradesh	02		<u>Himachal Pradesh</u> In both the cases the employees have been suspended.
4.	Jharkhand	02	Misappropriation of funds	In one case the employee has been suspended. In another case the employee has been suspended.	
5.	2017-18	Karnataka	01	Diversion of product	Inquiry instituted
6.		Tamil Nadu	02	Violation of procedures in procurement/work contracts	Inquiry instituted
7.	2018-19	Maharashtra	01	Borrowing of funds from employees/stake holders	Inquiry instituted
8.	2019-20	Maharashtra	01	Violation of procedures in procurement/works contracts	Inquiry instituted